Appendix-10 F

(Please see Paragraph 10.12C of HBP)

<u>Documents required for submission of application for issue of authorizations for export of imported SCOMET items to same entity abroad, or any authorised entity after repair in India</u>

1. **Proof of import of the item(s)**:

- a. Bill of entry containing details of the items to be repaired;
- b. Export License(if applicable) issued by the foreign country for original import of the items to India;
- c. Documentary proof and/or self declaration that the item exempted from license requirement or place under no license requirement for India.

2. <u>Proof of obligation for repair of defective/damaged items</u>:

Contract agreement and/or 'Statement of Work (SOW)'/ Master Service agreement(MSA) between Indian exporter and entities of repair facility (if different from exporter)with the entity abroad /OEM(including agency authorized by OEM) defining conditions for undertaking repair in India.

3. An Undertaking from the Indian exporter;

An Undertaking from the applicant exporter (on the letter head of the firm duly signed and stamped by the authorized signatory) stating:

- a. Details of imported items to be exported after repair along with their SCOMET Category /Sub-category number(s), quantity, item description and ECCN of foreign country;
- b. That item(s) are being exported to the same entity from which it was originally imported for repair and return purpose or to the OEM (including agency authorized by OEM);
- c. That there has been no change to the original characteristics/specifications of the item(s) after import;
- d. That the repair of defective/damaged items is allowed under the conditions of import or contractual agreement between Indian exporter, entities of repair facility (if different from exporter) and the entity abroad /OEM (including agency authorized by OEM)(name and address);